

quota of coal of 300 wagons from February 1961 to August 1961 and a quota of 375 wagons per month thereafter.

DELHI STATE CENTRAL COOPERATIVE STORES LTD.

240. MIRZA AHMED ALI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that coal dealers cannot form any cooperative society under the rules of the Cooperative Societies; and

(b) whether it is a fact that all the FRD members of the Delhi State Central Cooperative Stores Ltd. are dealers and not consumers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) No categorical reply can be given to this question unless the draft byelaws of proposed societies are examined. The Cooperative Societies in Delhi are registered under the provisions of the Bombay Cooperative Societies Act, 1925, as extended to the Union territory of Delhi.

(b) The matter relates to the internal working of the Cooperative Stores, and information regarding them is not available.

AGREEMENT ENTERED INTO BY DELHI ADMINISTRATION WITH WAGON-PROCURING AGENCIES

241. MIRZA AHMED ALI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that according to the condition No. 2 of the agreement entered into by the Delhi Administration with the procuring agencies of coal/coke wagons, the agencies were responsible to make payments in cash to the Railways as railway freight at the time of taking delivery of coal/coke wagons;

(b) whether it is a fact that the procuring agencies did not pay railway freight for a period of 60 days or more during February 1961 to July 1961; and

(c) whether it is a fact that the Delhi Administration did not cancel the agreements with the procuring agencies even though they violated the terms of the agreement?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) Condition 2 reads as follows:—

"The Dealer shall purchase the quota in the manner prescribed by the Coal Commissioner, Govt. of India, Calcutta, and the Director. The dealer shall procure the quota of good quality and shall be responsible for making payment to the collieries supplying the quota and also for making payment to the Railway authorities on account of freight etc."

(b) and (c) As the payment of railway freight is a matter about which the Railways have to deal directly with the procuring agencies, the question of violation of the agreement does not arise.

DISPOSAL OF UNALLOTTED SURPLUS WAGONS BY PROCURING AGENCIES IN DELHI

242. MIRZA AHMED ALI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Delhi Administration did not mention the disposal of unallotted surplus wagons of coal in the agreement with procuring agencies except provision of 1/6 so-called reserve stock; and

(b) whether it is a fact that procuring agencies sold all the surplus unallotted wagons including 1/6 so-called reserve stocks in the black market with the knowledge of the Delhi Administration?